

MINUTES OF MEETING NO. 06/20 OF NORMS COMMITTEE- I (DES-I SECTION) DATED 03.07.2019

Meeting No. 06/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 03.07.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri B. C. Nayak, D. O.	DHI
2.	Shri Sandeep Chauhan, D.O.	DPIIT
3.	Shri Shaish Kumar, Consultant (Tech-1)	DGFT
4.	Shri V.C. Agarwal, Consultant (Tech-3)	DGFT
5.	Shri K.V. Tirumala, Deputy DGFT	DGFT
6.	Shri Pranav Upadhyay, Asst. Director (ISS)	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting No. 05/20 dated 19.06.2019 were circulated on 28.06.2019, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. Hence, the said minutes are unanimously approved.

1	Case No.:1/7/80-ALC2/2017	Party Name: ALSTOM INDIA LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:	
	HQ File :01/80/050/00111/AM18/	RLA File :03/81/040/00208/AM14/	Lic.No/Date:0310751868 01.10.2013	Approved	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by DHI as under:				
	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
	84109000	Turbine Shaft (Unit-6) (Unit-7) (Unit-8) (Critical part of Turbine) (3 Nos = 155763 Kgs) Turbine Shaft- Finished/Final machined -3 Nos - allowed on Net to Net basis and type, technical specification of import should conform with Characteristic of Export item	84831099	TURBINE SHAFT- PROOF MACHINED	Net to net in terms of number of pieces and 5% wastage in terms of weight taking cue from SION C-1647.
	Note: The words “Proof machined” may be replaced with the words “Finished/Final machined” in the export item description.				
	RA concerned may take further necessary action as per the decision of NC.				

2	Case No.:78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm’s reply sent to MSME on 15.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.			
	Case is deferred.			

3	Case No.:346/15/80-ALC2/2018	Party Name: AQUASUB ENGINEERING	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00688/AM19/	RLA File :32/24/040/00005/AM16/	Lic.No/Date:3210077566 17.06.2015	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide U.O. No.: P-47011/146/2019-TSW dated 03.07.2019. (Copy enclosed).			
	RA concerned may take further necessary action as per the decision of NC.			

4	Case No.: 359/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS P LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00701/AM19/	RLA File :07/24/040/00179/AM16/	Lic.No/Date:0710108649 26.08.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DPIIT on 26.04.2019 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to forward the case to DHI for examination. Case is deferred.			

5	Case No.: 1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 15.01.2019 and final reminder on 18.04.2019. The firm vide e-mail dated 24.04.2019 has requested for 45 days time to reply. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply Cass is deferred.			

6	Case No.: 2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 20.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

7	Case No.: 403/15/80-ALC2/2018	Party Name: FABRIMAX ENGINEERING PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00745/AM19/	RLA File :50/24/040/00013/AM16/	Lic.No/Date:5010002260 17.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Nagpur informed vide email dated 07.05.2019 that the above AA was surrendered by the firm. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Nagpur. Case is withdrawn.			

8	Case No.: 62/11/80-ALC2/2018	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00253/AM19/	RLA File :09/24/040/00522/AM16/	Lic.No/Date:0910063144 18.01.2016	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.03.2019 and final reminder on 09.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Hyderabad. RA concerned may take consequential action accordingly.			
9	Case No.: 5/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Hyderabad. A letter was sent to the firm & RA, Hyderabad on 22/24.04.2019 followed by a reminder on 06.06.2019. However, no information has been received so far. Hence, the Committee decided to remind again the firm & RA, Hyderabad to submit the complete set of application for examination of the case. Case is deferred.			
10	Case No.: 13/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00355/AM19/	RLA File :02/24/040/00200/AM16/	Lic.No/Date:0210206523 03.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that as per the information updated by RA, Calcutta on the spreadsheet, the license was issued on Net to Net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			
11	Case No.: 388/15/80-ALC2/2018	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00730/AM19/	RLA File :07/24/040/00396/AM16/	Lic.No/Date:0710109468 03.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that as per the information updated by RA, Bangalore on the spreadsheet, the case has been redeemed. Therefore the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

12	Case No.: 399/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00741/AM19/	RLA File :07/24/040/00414/AM16/	Lic.No/Date:0710109554 22.03.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DPIIT on 20.05.2019 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to forward the case to DHI for examination. Case is deferred.			
13	Case No.: 26/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00368/AM19/	RLA File :07/24/040/00098/AM17/	Lic.No/Date:0710109968 17.06.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 17.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
14	Case No.: 271/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00613/AM19/	RLA File :07/24/040/00099/AM17/	Lic.No/Date:0710110120 19.07.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DPIIT on 26.04.2019 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to forward the case to DHI for examination. Case is deferred.			
15	Case No.: 214/15/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00556/AM19/	RLA File :61/24/040/00004/AM17/	Lic.No/Date:6110001384 14.12.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 12.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

16	Case No.: 404/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

17	Case No.: 19/1/80-ALC2/2019	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00767/AM19/	RLA File :04/24/040/00209/AM17/	Lic.No/Date:0410163001 19.04.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of DPIIT: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

18	Case No.: 138/15/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00480/AM19/	RLA File :34/24/040/00009/AM18/	Lic.No/Date:3410043152 02.05.2017	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of Consultants (Tech-1 & Tech-3) as under: 1. Quantity of import item at Sl. No. 10 is allowed with 1.05 Kg/Kg content in the export product. 2. Quantity of import item at Sl. No. 16 is allowed with 1.01 Kg/Kg content in the export product. 3. Quantity of rest of the import items is allowed on net to net basis with accountability clause under GN4. RA concerned may take further necessary action as per the decision of NC.			

19	Case No.: 108/15/80-ALC2/2018	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00450/AM19/	RLA File :05/23/040/00116/AM18/	Lic.No/Date:0510403207 22.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 12.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			
20	Case No.: 217/15/80-ALC2/2018	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00559/AM19/	RLA File :03/95/040/00406/AM18/	Lic.No/Date:0310815422 29.08.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai informed vide email dated 13.06.2019 that the above license was issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			
21	Case No.: 405/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
22	Case No.: 394/15/80-ALC2/2018	Party Name: TRIVENI HI-TECH PVT. LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 13.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

23	Case No.: 9/6/80-ALC2/2019	Party Name: WHEELS INDIA LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00080/AM20/	RLA File :04/24/040/00264/AM18/	Lic.No/Date:0410164155 04.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 28.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

24	Case No.: 164/15/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00506/AM19/	RLA File :34/24/040/00026/AM19/	Lic.No/Date:3410044074 24.04.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of Consultants (Tech-1 & Tech-3) as under: 1. Quantity of import item at Sl. No. 2, 3 & 8 is allowed with 1.05 Kg/Kg content in the export product. 2. Quantity of import item at Sl. No. 9 is allowed with 1.01 Kg/Kg content in the export product. 3. Quantity of rest of the import items is allowed on net to net basis with accountability clause under GN4. RA concerned may take further necessary action as per the decision of NC.			

25	Case No.: 1/8/80-ALC2/2018	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00124/AM19/	RLA File :05/23/040/00089/AM19/	Lic.No/Date:0510406690 30.05.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that two deficiency letters seeking certain information were sent to the firm by MeitY on 11.02.2019 and 14.03.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, New Delhi. RA concerned may take consequential action accordingly.			

26	Case No.: 29/8/80-ALC2/2018	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00152/AM19/	RLA File :34/21/040/00102/AM19/	Lic.No/Date:3410044210 07.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 21.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

27	Case No.: 49/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00172/AM19/	RLA File :65/24/040/00002/AM19/	Lic.No/Date:6510000016 12.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 20.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

28	Case No.: 4/8/80-ALC2/2018	Party Name: CHIRAG UDYOG	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00127/AM19/	RLA File :05/23/040/00141/AM19/	Lic.No/Date:0510406909 19.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 10.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

29	Case No.: 38/8/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00161/AM19/	RLA File :07/24/040/00070/AM19/	Lic.No/Date:0710113468 21.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME for examination of the case on 08.04.2019 followed by an I.D. reminder on 07.06.2019. However, no comments have been received yet. Hence, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

30	Case No.: 278/15/80-ALC2/2018	Party Name: FITCH METALS ENGINEERING INDIA PVT. LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00620/AM19/	RLA File :03/94/040/00262/AM19/	Lic.No/Date:0310822068 02.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

31	Case No.:15/8/80-ALC2/2018	Party Name: SEBROS INDUSTRIES PVT. LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00138/AM19/	RLA File :05/24/040/00185/AM19/	Lic.No/Date:0510407110 06.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 10.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
32	Case No.:46/8/80-ALC2/2018	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00169/AM19/	RLA File :11/24/040/00012/AM19/	Lic.No/Date:1110028358 20.07.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide U.O. No.: P-47011/328/2018-TSW dated 23.05.2019. (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.			
33	Case No.:11/6/80-ALC2/2019	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00082/AM20/	RLA File :05/24/040/00233/AM19/	Lic.No/Date:0510407270 23.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-3): 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			
34	Case No.:4/10/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00190/AM19/	RLA File :04/24/040/00061/AM19/	Lic.No/Date:0410164525 24.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI for examination of the case on 23.04.2019 followed by an I.D. reminder on 07.06.2019. However, no comments have been received yet. Hence, the Committee decided to remind again DHI for expediting the comments. Case is deferred.			

35	Case No.: 290/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00632/AM19/	RLA File :07/24/040/00112/AM19/	Lic.No/Date:0710113667 01.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 21.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

36	Case No.: 291/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00633/AM19/	RLA File :07/24/040/00140/AM19/	Lic.No/Date:0710113804 03.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 21.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

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Case No.:9/14/80-ALC2/2018		Party Name: TEGA INDUSTRIES LIMITED		Meet No/Date:6/80-ALC2/2019 03.07.2019		Status:					
HQ File :01/80/050/00325/AM19/		RLA File :02/24/040/00099/AM19/		Lic.No/Date:0210208725 04.10.2018		Approved					
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by Consultant (Tech-1) as under:											
ITCHS Code		Export Item		Sl. No.		ITCHS Code		Import Item		Recommended Norms	
84749000		Parts of Mill Liner for Grinding Mill		1		72254013		Hot Rolled Steel Plate - Hardox 500/ JFE EH 500A - (relevant grade)		1.05 Kg/Kg content in the export product	
				2		40012200		Natural Rubber (relevant grade)		1.03 Kg/Kg content in the export product	
				3		40022000		Synthetic Rubber PBR (relevant grade)		1.03 Kg/Kg content in the export product	
				4		28030010		Carbon Black (relevant grade)		1.03 Kg/Kg content in the export product	
RA concerned may take further necessary action as per the decision of NC.											

38	Case No.: 3/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 01.07.2019 for examination of the case. Therefore, the Committee decided to wait for			

	comments.
	Case is deferred.

39	Case No.:4/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 01.07.2019 for examination of the case. Therefore, the Committee decided to wait for comments. Case is deferred.			

40	Case No.:16/14/80-ALC2/2018	Party Name: ALLROUND (INDIA) VEGETABLE PROCESSING MACHINES PRI	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00332/AM19/	RLA File :33/24/040/00009/AM19/	Lic.No/Date:3310030484 09.10.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 10.04.2019 and final reminder on 07.06.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Panipat . RA concerned may take consequential action accordingly.			

41	Case No.:5/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 02.07.2019 for examination of the case. Therefore, the Committee decided to wait for comments. Case is deferred.			

42	Case No.:12/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 01.07.2019 for examination of the case. Therefore, the Committee decided to wait for comments. Case is deferred.			

	Case No.: 22/12/80-ALC2/2018	Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 11.10.2018	Deferred
43	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai. A letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by a reminder on 07.06.2019. However, no information has been received so far. Hence, the Committee decided to remind again the firm & RA, Mumbai to submit the complete set of application for examination of the case. Case is deferred.			

	Case No.: 1/12/80-ALC2/2018	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Deferred
44	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai. A letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by a reminder on 07.06.2019. However, no information has been received so far. Hence, the Committee decided to remind again the firm & RA, Mumbai to submit the complete set of application for examination of the case. Case is deferred.			

	Case No.: 239/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00581/AM19/	RLA File :34/24/040/00231/AM19/	Lic.No/Date:3410044593 15.10.2018	Withdrawn
45	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara informed vide email dated 04.06.2019 that the above license was issued on net to net basis with accountability clause. Hence, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

	Case No.: 23/12/80-ALC2/2018	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP.KULKARNI	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Deferred
46	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai. A letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by a reminder on 07.06.2019. However, no information has been received so far. Hence, the Committee decided to remind again the firm & RA, Mumbai to submit the complete set of application for examination of the case. Case is deferred.			

47	Case No.:13/12/80-ALC2/2018	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00286/AM19/	RLA File :05/24/040/00408/AM19/	Lic.No/Date:0510408160 22.10.2018	Rejected
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 05.04.2019 and final reminder on 07.06.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, New Delhi. RA concerned may take consequential action accordingly.				
48	Case No.:6/12/80-ALC2/2018	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00279/AM19/	RLA File :03/94/040/00660/AM19/	Lic.No/Date:0310824676 25.10.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 05.04.2019 and final reminder on 20.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.				
49	Case No.:241/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00583/AM19/	RLA File :07/24/040/00184/AM19/	Lic.No/Date:0710114051 25.10.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DPIIT on 21.05.2019 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to forward the case to DHI for examination. Case is deferred.				
50	Case No.:36/12/80-ALC2/2018	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00309/AM19/	RLA File :34/24/040/00263/AM19/	Lic.No/Date:3410044655 29.10.2018	Rejected
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 09.05.2019 and final reminder on 07.06.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Vadodara. RA concerned may take consequential action accordingly.				

51	Case No.: 9/12/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00282/AM19/	RLA File :03/94/040/00675/AM19/	Lic.No/Date:0310824925 06.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			
52	Case No.: 20/12/80-ALC2/2018	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00293/AM19/	RLA File :05/24/040/00433/AM19/	Lic.No/Date:0510408370 12.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 22.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
53	Case No.: 4/14/80-ALC2/2018	Party Name: CUPRO TUBES ENTERPRISES PVT. LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00320/AM19/	RLA File :03/94/040/00696/AM19/	Lic.No/Date:0310824951 12.11.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 05.04.2019 and final reminder on 07.06.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Mumbai. RA concerned may take consequential action accordingly.			
54	Case No.: 13/14/80-ALC2/2018	Party Name: CUPRO TUBES ENTERPRISES PVT. LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00329/AM19/	RLA File :03/94/040/00722/AM19/	Lic.No/Date:0310825109 19.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 07.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

55	Case No.: 10/12/80-ALC2/2018	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00283/AM19/	RLA File :04/24/040/00190/AM19/	Lic.No/Date:0410164931 29.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to DHI on 10.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			
56	Case No.: 21/12/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00294/AM19/	RLA File :05/24/040/00488/AM19/	Lic.No/Date:0510408730 30.11.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 05.04.2019 and final reminder on 07.06.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, New Delhi. RA concerned may take consequential action accordingly.			
57	Case No.: 6/14/80-ALC2/2018	Party Name: WEIR INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00322/AM19/	RLA File :03/95/040/00932/AM19/	Lic.No/Date:0310825488 06.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai. A letter was sent to the firm & RA, Mumbai on 05.04.2019 followed by a reminder on 07.06.2019. However, no information has been received so far. Hence, the Committee decided to remind again the firm & RA, Mumbai to submit the complete set of application for examination of the case. Case is deferred.			
58	Case No.: 267/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the application is made under Para 4.07A, Self Ratification Scheme. The Committee decided to take up the case for scrutiny under risk management system. RA, Mumbai is requested to forward complete set of document for examination at the earliest. Case is deferred.			

	Case No.:268/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00610/AM19/	RLA File :03/95/040/00579/AM19/	Lic.No/Date:0310825584 11.12.2018	Deferred
59	Decision: The Committee considered the case as per the agenda and noted that the application is made under Para 4.07A, Self Ratification Scheme. The Committee decided to take up the case for scrutiny under risk management system. RA, Mumbai is requested to forward complete set of document for examination at the earliest. Case is deferred.			
	Case No.:269/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00611/AM19/	RLA File :03/95/040/00585/AM19/	Lic.No/Date:0310825585 11.12.2018	Deferred
60	Decision: The Committee considered the case as per the agenda and noted that the application is made under Para 4.07A, Self Ratification Scheme. The Committee decided to take up the case for scrutiny under risk management system. RA, Mumbai is requested to forward complete set of document for examination at the earliest. Case is deferred.			
	Case No.:30/12/80-ALC2/2018	Party Name: CML BIOTECH PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00303/AM19/	RLA File :10/24/040/00045/AM19/	Lic.No/Date:1010060084 12.12.2018	Deferred
61	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 14.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
	Case No.:19/14/80-ALC2/2018	Party Name: ALASKA MULTI POLYMERS PVT.LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00335/AM19/	RLA File :05/23/040/00392/AM19/	Lic.No/Date:0510408928 17.12.2018	Rejected
62	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 05.04.2019 and final reminder on 07.06.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, New Delhi. RA concerned may take consequential action accordingly.			

63	Case No.: 14/6/80-ALC2/2019	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00085/AM20/	RLA File :22/24/040/00069/AM19/	Lic.No/Date:2210016034 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to Consultant (Tech-1) on 28.06.2019 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to forward the case to DHI for examination. Case is deferred.			

64	Case No.: 20/14/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply dated 26.06.2019 is to be forwarded to DHI. Hence, the Committee decided to forward the firm's reply to DHI for examination of the case. Case is deferred.			

65	Case No.: 8/14/80-ALC2/2018	Party Name: SENIOR INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00324/AM19/	RLA File :05/24/040/00435/AM19/	Lic.No/Date:0510409022 20.12.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide U.O. No.: P-47011/416/2018-TSW dated 03.07.2019. (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.			

66	Case No.: 285/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00627/AM19/	RLA File :07/24/040/00237/AM19/	Lic.No/Date:0710114362 02.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 10.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

67	Case No.: 7/14/80-ALC2/2018	Party Name: ROTZLER SERVICES PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00323/AM19/	RLA File :07/24/040/00236/AM19/	Lic.No/Date:0710114403 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Bangalore. A letter was sent to the firm & RA,			

	Bangalore on 05.04.2019 followed by a reminder on 15.05.2019. However, no information has been received so far. Hence, the Committee decided to remind again the firm & RA, Bangalore to submit the complete set of application for examination of the case. Case is deferred.		
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68	Case No.: 15/6/80-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00086/AM20/	RLA File :11/24/040/00024/AM19/	Lic.No/Date:1110028485 04.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 28.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

69	Case No.: 327/15/80-ALC2/2018	Party Name: ASHWIN PLASTIC INDUSTRIES	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00669/AM19/	RLA File :03/94/040/00997/AM19/	Lic.No/Date:0310827105 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 20.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

70	Case No.: 328/15/80-ALC2/2018	Party Name: ACE FURNACES PVT. LTD.,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00670/AM19/	RLA File :03/94/040/01005/AM19/	Lic.No/Date:0310827111 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DPIIT on 21.06.2019 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to forward the case to MSME for examination. Case is deferred.			

71	Case No.: 334/15/80-ALC2/2018	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00676/AM19/	RLA File :09/24/040/00531/AM19/	Lic.No/Date:0910067205 22.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 10.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

72	Case No.: 6/1/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00754/AM19/	RLA File :03/94/040/00999/AM19/	Lic.No/Date:0310827307 26.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MeitY on 13.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

73	Case No.: 7/1/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00755/AM19/	RLA File :03/94/040/01021/AM19/	Lic.No/Date:0310827336 27.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

74	Case No.: 8/1/80-ALC2/2019	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-3): 1. Specific sizes of import & export item. 2. Details of disposal of scrap in last three years. 3. Detail technical note on manufacturing process including the relevant flow sheet. Case is deferred.			

75	Case No.: 36/1/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00784/AM19/	RLA File :03/94/040/01034/AM19/	Lic.No/Date:0310827437 05.03.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai informed that the above license was issued on self ratification basis under Para 4.07 (A). Hence, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

76	Case No.: 37/1/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00785/AM19/	RLA File :03/94/040/01038/AM19/	Lic.No/Date:0310827441 05.03.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai informed that the above license was issued on self ratification basis under Para 4.07 (A). Hence, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

77	Case No.: 39/1/80-ALC2/2019	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00787/AM19/	RLA File :05/23/040/00540/AM19/	Lic.No/Date:0510409870 07.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 08.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

78	Case No.: 50/1/80-ALC2/2019	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00798/AM19/	RLA File :34/24/040/00376/AM19/	Lic.No/Date:3410044963 08.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 20.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

79	Case No.: 48/1/80-ALC2/2019	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00796/AM19/	RLA File :31/83/040/00189/AM19/	Lic.No/Date:3110067349 12.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-3): 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Details of disposal of scrap in last three years. Case is deferred.			

80	Case No.: 44/1/80-ALC2/2019	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00792/AM19/	RLA File :04/24/040/00266/AM19/	Lic.No/Date:0410165321 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 17.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

81	Case No.: 51/1/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00799/AM19/	RLA File :34/24/040/00387/AM19/	Lic.No/Date:3410044982 18.03.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of Consultants (Tech-1 & Tech-3) as under: 1. Quantity of import item at Sl. No. 2, 3 & 8 is allowed with 1.05 Kg/Kg content in the export product. 2. Quantity of import item at Sl. No. 9 is allowed with 1.01 Kg/Kg content in the export product. 3. Quantity of rest of the import items is allowed on net to net basis with accountability clause under GN4. RA concerned may take further necessary action as per the decision of NC.			

82	Case No.: 8/2/80-ALC2/2019	Party Name: WEIR INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00801/AM19/	RLA File :03/95/040/01351/AM19/	Lic.No/Date:0310827856 22.03.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai informed vide letter dated 22.03.2019 that the above license was issued on net to net basis with accountability clause. Hence, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

83	Case No.: 11/2/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00804/AM19/	RLA File :05/24/040/00747/AM19/	Lic.No/Date:0510410065 27.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 04.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

84	Case No.: 12/2/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00805/AM19/	RLA File :05/24/040/00738/AM19/	Lic.No/Date:0510410085 28.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 14.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

85	Case No.: 3/2/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 14.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

86	Case No.: 4/2/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00004/AM20/	RLA File :31/83/040/00003/AM20/	Lic.No/Date:3110067369 04.04.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide U.O. No.: P-47011/147/2019-TSW dated 02.07.2019. (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.			

87	Case No.: 1/4/80-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00016/AM20/	RLA File :03/95/040/00051/AM20/	Lic.No/Date:0310828571 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MeitY on 20.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MeitY for expediting the comments. Case is deferred.			

88	Case No.: 2/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by DPIIT vide U.O. No.: P-47011/86/2019-TSW dated 27.06.2019 as under: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

89	Case No.: 3/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by DPIIT vide U.O. No.: P-47011/86/2019-TSW dated 27.06.2019 as under: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

90	Case No.: 4/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by DPIIT vide U.O. No.: P-47011/86/2019-TSW dated 27.06.2019 as under: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

91	Case No.: 8/4/80-ALC2/2019	Party Name: KEY-TECH ENGINEERING CO.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00023/AM20/	RLA File :03/94/040/00057/AM20/	Lic.No/Date:0310828538 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

92	Case No.: 5/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

93	Case No.: 6/4/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00021/AM20/	RLA File :05/24/040/00047/AM20/	Lic.No/Date:0510410382 26.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DPIIT on 10.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			

94	Case No.: 7/4/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 10.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

95	Case No.: 9/4/80-ALC2/2019	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Coimbatore & the firm. Therefore, the Committee decided to request from RA, Coimbatore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

96	Case No.: 12/4/80-ALC2/2019	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00027/AM20/	RLA File :04/24/040/00018/AM20/	Lic.No/Date:0410165526 30.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

97	Case No.: 13/4/80-ALC2/2019	Party Name: SRI RAM INDUSTRIES	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00028/AM20/	RLA File :04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 10.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			
98	Case No.: 14/4/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
99	Case No.: 17/4/80-ALC2/2019	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00032/AM20/	RLA File :34/24/040/00035/AM20/	Lic.No/Date:3410045102 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 11.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
100	Case No.: 15/4/80-ALC2/2019	Party Name: CHIRAG UDYOG	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 20.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

101	Case No.:16/4/80-ALC2/2019	Party Name: BLISS ANAND PVT.LTD.,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 03.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

102	Case No.:21/4/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-1): 1) Quantity of different input required to manufacture 100kg of formulation pre mix. 2) Details of indigenous input with quantity. 3) Non volatile matter percentage in import item no. 9 4) Details of import item no. 14 with quantity in nos. and kg 5) Justifications for 12% wastage in import item no. 1 Case is deferred.			

103	Case No.:22/4/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00037/AM20/	RLA File :31/83/040/00015/AM20/	Lic.No/Date:3110067408 06.05.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide U.O. No.: P-47011/25/2019-TSW dated 02.07.2019. (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.			

104	Case No.:20/4/80-ALC2/2019	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00035/AM20/	RLA File :05/24/040/00053/AM20/	Lic.No/Date:0510410509 07.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 10.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

105	Case No.: 19/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that DPIIT informed that the case does not pertain to them and DHI may be consulted. Hence, the Committee decided to forward the case to DHI for examination. Case is deferred.			
106	Case No.: 18/4/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 22.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
107	Case No.: 23/4/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00038/AM20/	RLA File :34/24/040/00017/AM20/	Lic.No/Date:3410045136 10.05.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of Consultants (Tech-1 & Tech-3) as under: - Quantity of import item at Sl. No. 18 & 19 is allowed with 1.05 Kg/Kg content in the export product. - Quantity of import item at Sl. No. 16 is allowed with 1% wastage. - Quantity of import item at Sl. No. 17 is allowed with 1.01 Kg/Kg content in the export product. - Quantity of rest of the import items is allowed on net to net basis with accountability clause under GN4. RA concerned may take further necessary action as per the decision of NC.			
108	Case No.: 25/5/80-ALC2/2019	Party Name: WEIR INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00063/AM20/	RLA File :03/95/040/00162/AM20/	Lic.No/Date:0310829262 27.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

109	Case No.: 26/5/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00064/AM20/	RLA File :31/83/040/00035/AM20/	Lic.No/Date:3110067430 28.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

110	Case No.: 27/5/80-ALC2/2019	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00065/AM20/	RLA File :05/23/040/00092/AM20/	Lic.No/Date:0510410754 28.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

111	Case No.: 28/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00066/AM20/	RLA File :31/83/040/00028/AM20/	Lic.No/Date:3110067433 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

112	Case No.: 29/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00067/AM20/	RLA File :31/83/040/00027/AM20/	Lic.No/Date:3110067434 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

113	Case No.: 30/5/80-ALC2/2019	Party Name: TIAGO CHEM	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
114	Case No.: 31/5/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00069/AM20/	RLA File :09/24/040/00095/AM20/	Lic.No/Date:0910067614 31.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
115	Case No.: 32/5/80-ALC2/2019	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm. Therefore, the Committee decided to request from RA, Bangalore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
116	Case No.: 33/5/80-ALC2/2019	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00071/AM20/	RLA File :05/23/040/00096/AM20/	Lic.No/Date:0510410791 03.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

117	Case No.:1/6/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
118	Case No.:2/6/80-ALC2/2019	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
119	Case No.:3/6/80-ALC2/2019	Party Name: ENDURANCE TECHNOLOGIES LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00074/AM20/	RLA File :03/94/040/00162/AM20/	Lic.No/Date:0310829408 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
120	Case No.:4/6/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00075/AM20/	RLA File :04/24/040/00049/AM20/	Lic.No/Date:0410165680 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

121	Case No.:5/6/80-ALC2/2019	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00076/AM20/	RLA File :32/24/040/00017/AM20/	Lic.No/Date:3210078986 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has been received on 02.07.19. The Committee decided to forward the same to Consultant (Tech-3) . Case is deferred.			

122	Case No.:8/6/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00079/AM20/	RLA File :34/24/040/00071/AM20/	Lic.No/Date:3410045192 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

123	Case No.:6/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00077/AM20/	RLA File :03/95/040/00221/AM20/	Lic.No/Date:0310829486 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

124	Case No.:7/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:6/80- ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00078/AM20/	RLA File :03/95/040/00206/AM20/	Lic.No/Date:0310829488 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

125	Case No.:10/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

126	Case No.:12/6/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00083/AM20/	RLA File :05/24/040/00144/AM20/	Lic.No/Date:0510410880 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

127	Case No.:13/6/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Calcutta & the firm. Therefore, the Committee decided to request from RA, Calcutta and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

128	Case No.:16/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

129	Case No.: 17/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00088/AM20/	RLA File :05/23/040/00062/AM20/	Lic.No/Date:0510410932 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

130	Case No.: 18/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00089/AM20/	RLA File :05/23/040/00063/AM20/	Lic.No/Date:0510410933 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

131	Case No.: 19/6/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00090/AM20/	RLA File :05/24/040/00155/AM20/	Lic.No/Date:0510410941 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

132	Case No.: 20/6/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00091/AM20/	RLA File :05/24/040/00156/AM20/	Lic.No/Date:0510410942 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

133	Case No.: 21/6/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
134	Case No.: 22/6/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00093/AM20/	RLA File :05/24/040/00159/AM20/	Lic.No/Date:0510410969 18.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
135	Case No.: 23/6/80-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00094/AM20/	RLA File :03/95/040/00093/AM20/	Lic.No/Date:0310829755 18.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
136	Case No.: 24/6/80-ALC2/2019	Party Name: KEY - TECH ENGINEERING CO.	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00095/AM20/	RLA File :03/94/040/00228/AM20/	Lic.No/Date:0310829761 18.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

137	Case No.: 25/6/80-ALC2/2019	Party Name: MASCOT DYNAMICS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00096/AM20/	RLA File :03/95/040/00254/AM20/	Lic.No/Date:0310829810 20.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

138	Case No.: 26/6/80-ALC2/2019	Party Name: GLOBE HI-FABS LLP	Meet No/Date:6/80-ALC2/2019 03.07.2019	Status:
	HQ File :01/80/050/00097/AM20/	RLA File :05/23/040/00108/AM20/	Lic.No/Date:0510411004 20.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that DPIIT informed vide U.O. No.: P-47011/167/2019-TSW dated 02.07.2019 that the case does not pertain to DPIIT and may be consulted with DHI. Hence, the Committee decided to forward the case to DHI for examination. Case is deferred.			

Manual Cases:

Sl. No. 17

Case No. : 24/6/80-ALC2/2016	M/s. AUTOCOMP CORPORATION PANSE	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110066115 dt. 12.04.2016		
HQ. No.: 01/80/50/183/AM17/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110066115 dt. 12.04.2016 issued to M/s. AUTOCOMP CORPORATION PANSE under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00002/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 9/80-ALC2/2018 dated 17.10.2018 on the recommendation of representative of DHI with 5% wastage or as applied for whichever is less.		
However, the firm vide letter dated 18.06.2019 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that, the written comments given by DHI is on repeat basis as approved for AA No. 3110067039 dated 07.05.2018, has export & import item Mismatch. Therefore, the Committee decided to again request the DHI to look into the matter and give comments to expedite the matter. Case is deferred.		

Sl. No. 18

Case No. : 6/26/80-ALC2/2016	M/s. AUTOCOMP CORPORATION PANSE	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110066585 dt. 10.02.2017		
HQ. No.: 01/80/50/630/AM17/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110066585 dated 10.02.2017 issued to M/s. AUTOCOMP CORPORATION PANSE under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00152/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 06/80 dated 11.07.2018 due to non submission of reply of deficiency letter dated 15.09.2017 followed by reminder dated 24.04.2018.		
However, the Party furnished the reply dated 11.02.2019 & 18.06.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that, the written comments given by DHI is on repeat basis as approved for AA No. 3110066981 dated 13.02.2018, has export & Import item Mismatch. Therefore, the Committee decided to again request the DHI to look into the matter and give comments to expedite the matter.		
Case is deferred..		

Sl. No. 19

Case No. : 61/19/80-ALC2/2017	M/s. ULTRA ENGINEERS	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110066956 dated 05.01.2018		
HQ. No.: 01/80/50/342/AM18/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110066956 dated 05.01.2018 issued to M/s. ULTRA ENGINEERS under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00135/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of DHI vide U. O. No.: TSW(B)/4U/3/6956/2018 dated 14.09.2018.		
The party vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms. The Committee considered the comments given by DHI and decided to call the party for personal hearing in the forthcoming NC meeting to explain the case before Norms Committee. The case is deferred.		

Sl. No. 20

Case No. : 16/16/80-ALC2/2017	M/s. AUTOCOMP CORPORATION PANSE	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110066886 dt. 05.10.2017		
HQ. No.: 01/80/50/279/AM18/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110066886 dated 05.10.2017 issued to M/s. AUTOCOMP CORPORATION PANSE under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00083/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 09/80 dated 17.10.2018 with 5% wastage on the recommendation of representative of DHI .		
However, the party vide letter dated 18.06.2019 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that, the written comments given by DHI is on repeat basis as approved for AA No. 3110066981 dated 13.02.2018, has export & Import item Mismatch. Therefore, the Committee decided to again request the DHI to look into the matter and give comments to expedite the matter. Case is deferred.		

Sl. No. 21

Case No. : 16/5/80-ALC2/2018	M/s. ULTRA ENGINEERS	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110067046 dt. 11.05.2018		
HQ. No.: 01/80/50/65/AM19/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110067046 dated 11.05.2018 issued to M/s. ULTRA ENGINEERS under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00017/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of DHI vide U. O. No.: 3/40/2018 dated 31.08.2018 on repeat basis to advance authorization No. 3110066956 dated 05.01.2018.		
The party vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms. The Committee considered the comments given by DHI and decided to call the party for personal hearing in the forthcoming NC meeting to explain the case before Norms Committee.		
The case is deferred.		

Sl. No. 22

Case No. : 8/9/80-ALC2/2017	M/s. AUTOCOMP CORPORATION PANSE	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110066789 dt. 21.06.2017		
HQ. No.: 01/80/50/186/AM18/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110066789 dt. 21.06.2017 issued to M/s. AUTOCOMP CORPORATION PANSE under Para 4.7 of HBP (Vol. I) – reg.	Approved
RLA No.: 31/83/040/00044/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 02.01.2018 due to non submission of reply of deficiency letter dated 07.09.2017 followed by final reminder dated 15.12.2017.		
However, the Party furnished the reply dated 18.06.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that, the written comments given by DHI is on repeat basis as approved for AA No. 3110067039 dated 07.05.2018, has export & import item Mismatch. Therefore, the Committee decided to again request the DHI to look into the matter and give comments to expedite the matter. Case is deferred.		

Sl. No. 23

Case No. : 66/5/80-ALC2/2018	M/s. ULTRA ENGINEERS	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110067063 dt. 29.05.2018		
HQ. No.: 01/80/50/115/AM19/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110067063 dated 29.05.2018 issued to M/s. ULTRA ENGINEERS under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00028/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of DHI vide U. O. No.: TSW(B)/4U/3/6956/2018 dated 27.07.2018.		
The party vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms. The Committee considered the comments given by DHI and decided to call the party for personal hearing in the forthcoming NC meeting to explain the case before Norms Committee.		
The case is deferred.		

Sl. No. 24

Case No. :	M/s. ULTRA ENGINEERS	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110067111 dt. 12.07.2018		
HQ. No.: 01/80/50/141/AM19/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110067111 dated 12.07.2018 issued to M/s. ULTRA ENGINEERS under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00053/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 14/80 dated 20.02.2019 on the recommendation of representative of DHI .		
The party vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms. The Committee considered the comments given by DHI and decided to call the party for personal hearing in the forthcoming NC meeting to explain the case before Norms Committee.		
The case is deferred.		

Sl. No. 25

Case No. : 18/8/80-ALC2/2018	M/s. GE POWER INDIA	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 0310821296 dated 29.05.2018		
HQ. No.: 01/80/50/147/AM19/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 0310821296 dated 29.05.2018 issued to M/s. GE POWER INDIA under Para 4.7 of HBP (Vol. I) – reg.	Approved
RLA No.: 03/94/040/00159/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 04/80 dated 22.05.2019 due to non submission of reply of deficiency letter dated 04.01.2019 followed by final reminder dated 04.04.2019. However, the Party furnished the reply dated 26.06.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and decided to ratify the norms taking cue from C-1647 as per written comments given by DHI as under: - Quantity of import item (Tubes/Pipes) at Sl. No. 1 is allowed as 1.02 Kg/Kg content in the export product. - Quantity of import item at Sl. No. 2 is allowed as: 1.02 Kg/Kg content in the export product for rods. 1.05 Kg/Kg content in the export product for plates. Note: *Bars/Rounds/Wires Steel Plate to be deleted - Quantity of import item at Sl. No. 3 is allowed as: 1.02 Kg/Kg content in the export product for rods. 1.05 Kg/Kg content in the export product for plates. Note: *Bars/Rounds/Wires Steel Plate to be deleted - Quantity of import item at Sl. No. 4 is allowed as 1.02 Kg/Kg content in the export product. - Quantity of import item at Sl. No. 5 is allowed as per SION C-1647. - Quantity of import item at Sl. No. 6 is allowed on net to net basis under GN-4 with accountability clause. RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 26

Case No. : 12/8/80-ALC2/2018	M/s. ULTRA ENGINEERS	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110067088 dated 25.06.2018		
HQ. No.: 01/80/50/135/AM19/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110067088 dated 25.06.2018 issued to M/s. ULTRA ENGINEERS under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00043/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 14/80 dated 20.02.2019 on the recommendation of representative of DHI .		
The party vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms. The Committee considered the comments given by DHI and decided to call the party for personal hearing in the forthcoming NC meeting to explain the case before Norms Committee.		
The case is deferred.		

Sl. No. 27

Case No. : 1/5/80-ALC2/2012	M/s. Kirloskar Pneumatic C. Ltd., Pune	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110054139 dated 9.5.2012		
HQ. No: 01/80/50/0063/AM13/DES.I	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 3110054139 dated 9.5.2012 issued to M/s. Kirloskar Pneumatic C. Ltd., Pune under Para 4.7 of HBP (Vol.-I) – reg.	Deferred.
RLA No.: 31/82/040/00424/AM12		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 01/80 dated 02.04.2013 on the recommendation of representative of DIPP . The representative of DIPP informed in the meeting that basically the description of the import item and export item are exactly same. The item which is being imported for instance, Screw Compressor is in the nature of Capital Goods and other items are Spare Parts for the CG and this CG and its Spare Parts are being supplied as it is after putting on the base frame etc.		
The party again requested for re-consideration of their case. The committee discussed the case in detail and observed that the import authorization was first issued for the same import and export items based on the invalidation letter issued by RA, CLA Delhi. Later on, on the recommendation/direction of the EPCG committee, the description of the items to be procured indigenously was amended in the invalidation letter. However those amendments were not carried out on the Advance Authorization being expired. Since the case has already been rejected by the Norms Committee in Meeting No. 01/80 dated 02.04.2013, the Committee decided to place the facts before the PIC for taking further course of action.		
Case is deferred.		

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s. Aquasub Engineering. AA No 3210077566, dated; 17/06/2015

Reference: -DGFT U.O.No.01/80/50/688/AM-19/DES-1/1100, dated; 11/06/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Description, Part No., Quantity (in Numbers) and net empty weight (in Kgs.) of the export items may be specified in the AA as per ANNEXURE-I.
2. Import item at Sl. No. 1 may be of relevant grade and thickness its quantity may be allowed as 1.29 Kgs/Kg content in the export item after taking 1/3 recovery from scrap.


Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O.No. P-47011/146/2019-TSW, dt. 03/07/2019

6/80
3/7/19 S No - 32
DPIT (w/c)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Shakti Pumps (India) Ltd. AA 1110028358 Dt. 20.07.2018

Reference: - DGFT No. 01/80/050/169/AM-19/DES-1/nil dt. Nil

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of each export item may be specified in the AA.
2. Import item at Sl. No. 1 to be of relevant grade & thickness, import item at Sl. No. 2 to be of relevant grade and diameter and import item at Sl. No. 3 to be relevant size as contained in the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.05 kgs/kg content in the export product with accountability clause.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.16 kgs/kg content in the export product after taking 20% recovery from the scrap with accountability clause.
5. Quantity (in meters) of import items at Sl. No. 3 may be allowed without any wastage with accountability clause.
6. Quantity of import items at Sl. No. 4 to 9 may be allowed on net to net basis with accountability clause.


Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director (DGFT)
U.O.NO. P-47011/328/2018-TSW dated. 23.05.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Senior India Pvt. Ltd. AA 0510409022 Dt. 20.12.2018
Reference: - DGFT No. 01/80/050/324/AM-19/DES-1/715 dt.14/02/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export item at Sl. No. 1 and 2 may also be mentioned as 142050 Kgs and 31980 Kgs respectively in the AA along with the quantity specified in numbers.
2. Import item at Sl. No. 2 may be of relevant grade and thickness, import items at Sl. No. 1, 3, 4, 5, 8, 9 and 10 may be of relevant grade and specification and import items at Sl. No. 6 and 7 may be of relevant grade and diameter as contained/utilized in the export items.
3. Quantities of import items at Sl.No. 1, 3, 4 and 6 to 9 may be allowed as 30000 Nos. on net to net basis without any wastage with accountability clause.
4. Quantity of import item at Sl.No. 2 may be allowed as 420000 Nos. on net to net basis without any wastage with accountability clause.
5. Total net weight of imports at Sl. No. 5 and 10 may be allowed up to 0.5% of FOB value.


Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/416/2018-TSW dated. 03.07.2019

M-No 6/80
03-07-2019

S.No 86
W/C (DPIT)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s. Rothe Erde India Pvt. Ltd. AA No 3110067369, dated; 04/04/2019

Reference: -DGFT U.O.No.01/80/50/00004/AM-20/DES-1/1110, dated; 12/06/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight, description and size of each export product may be specified in the AA.
2. Quantity of import item at Sl.No. 1 may be allowed as 60 Nos. on net to net basis. However, duty free weight of this item may be allowed with up to 27% wastage after taking 20% recovery with accountability clause.
3. Quantity of import item at Sl.No. 2 may be allowed as 60 Nos. on net to net basis. However, duty free weight of this item may be allowed with up to 52% wastage after taking 20% recovery with accountability clause.
4. Quantity of import item at Sl.No. 13 may be allowed as 60 Nos. on net to net basis. However, duty free weight of this item may be allowed with up to 39% wastage after taking 20% recovery with accountability clause.
5. Quantity of import item at Sl.No. 14 may be allowed as 60 Nos. on net to net basis. However, duty free weight of this item may be allowed with up to 36% wastage after taking 20% recovery with accountability clause.
6. Quantities of import items at Sl.No. 3 to 12 and 15 to 26 may be allowed on net to net basis with accountability clause.


Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O.No. P-47011/147/2019-TSW, dt. 02/07/2019

M. No 6/80 dt 3-7-19

Department for Promotion of Industry and Internal Trade
(TS Section)

S.No - 103

Subject:- M/s. Rothe Erde India Pvt. Ltd. AA No 3110067408, dated; 06/05/2019

Reference: -DGFT U.O.No.01/80/50/37/AM-20/DES-1/1020, dated; 25/05/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight, description and size of each export product may be specified in the AA.
2. Quantity of import item at Sl.No. 1 may be allowed as 72 Nos. on net to net basis. However, duty free weight of this item may be allowed with up to 59% wastage after taking 20% recovery with accountability clause.
3. Quantity of import item at Sl.No. 2 may be allowed as 72 Nos. on net to net basis. However, duty free weight of this item may be allowed with up to 44% wastage after taking 20% recovery with accountability clause.
4. Quantities of import item at Sl.No. 3 to 15 may be allowed on net to net basis with accountability clause.



Sundeep Chauhan
(Development Officer)

To,

Shri Pranav Upadhyay, Assistant Director

U.O.No. P-47011/25/2019-TSW, dt. 02/07/2019

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